

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
ADMITTED UNSTARRED QUESTION No.3390
TO BE ANSWERED ON 05.08.2016

RASHTRIYA MAHILA KOSH

3390. PROF. RICHARD HAY

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- a) the details of the loan schemes operating under Rashtriya Mahila Kosh (RMK) and the eligibility criteria for availing loans including the number of beneficiaries under the schemes during the last three years and the current year, State/UT-wise;
- b) whether involvement of certain fake/bogus Non-Governmental Organization (NGOs) in the implementation of various schemes under RMK has come to the notice of the Government;
- c) if so, the details thereof, State/UT-wise and the action taken or proposed to be taken by the Government against such NGOs;
- d) whether the Government has received any proposal from some of the States to increase the amount of loan being providing under RMK schemes;
- e) if so, the details and the action taken by the Government in this regard; and
- f) the further measures taken by the Government to improve the functioning of RMK and remove the deficiencies found therein?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- a) The details of loan schemes being run under the Rashtriya Mahila Kosh (RMK) along with eligibility criteria for availing such loan are given at Annexure 1.
The number of women beneficiaries covered during the last three years and the current year, State/UT-wise are given at Annexure 2.
- b) No Madam.
- c) Not applicable.
- d) No madam. Government has not received any proposal from the States to increase the amount of loan being providing under RMK schemes.
- e) Not applicable
- f) Steps taken for recovery of loans, loan guidelines revised and downward revision of interest rates.

A) Loan schemes of Rashtriya Mahila Kosh (RMK):

- i) Loan Promotion Scheme: RMK provides smaller loan, maximum upto Rs.10 lakh, to promote the activity of thrift and credit among new and smaller but potentially capable organisations having at-least six months experience in formation of SHGs, thrift, credit and recovery management.
- ii) Main Loan Scheme: IMOs having minimum 3 years' experience in thrift and credit activities are considered under the scheme for loan upto Rs. 200 lakh per state and a maximum of Rs. 600 Lakhs for multistate operations.
- iii) Refinance Scheme: RMK provides 100% refinance assistance to Mahila Urban Co-operative Bank on finances provided by them to poor women either directly or through SHGs within the norms of the RMK Main Loan Scheme.
- iv) Franchisee Scheme: Smaller NGOs of the State can avail loan directly from franchisee appointed by RMK for that particular State without sending their proposal to RMK office at New Delhi. RMK gives the Credit Limit upto Rs 500 lakh to the Franchisee who in turn extend loan to smaller & potential NGOs in the State.
- v) Gold Credit Card Scheme: This Scheme of providing hassle free finance has been designed for medium and large NGOs so as to provide extended moratorium and credit on easier terms by RMK, for 3 years period. Maximum credit limit under this scheme is Rs 500 lakh.
- vi) Housing Loan Scheme: Through its partner organizations, RMK provides loans upto a maximum Rs 1,00,000/- per beneficiary to SHG members for construction of low cost house and repairs.
- vii) Working Capital Term Loan (WCTL): WCTL is provided to the organisations for backward and forward marketing linkages of products of women SHGs/ individuals and group of entrepreneurs, including technology transfer, education for skill up- gradation and infrastructure development. The borrowing organisation should have availed of a minimum loan of Rs 25 lakhs or above under micro-credit schemes of RMK/ SIDBI / NABARD / Commercial Banks. The condition is not applicable to Government organisations. The maximum loan that can be sanctioned under this scheme is Rs 6 crores for multistate operations and Rs 2 crore per State per IMO.

B) Eligibility criteria for availing loans:

The intermediary micro-financing organization (IMO) should have:-

- i. Objectives for serving the social and economic needs of the poor women. It must not work for profit.
- ii. Necessary professional competence, basic financial management capability and organizational skills to implement the lending programme.
- iii. Be registered for more than 3 years on the date of application to RMK.
- iv. Experience in thrift and credit management for 3 years or more. (Six months for applying under the Loan Promotion Scheme).
- v. Recoveries for the loans given to its members earlier should be at least 90%.
- vi. Proper and specific clause / provision in the Bye-laws / Memorandum of Association of the organization having power to borrow or raise loans from any outside agency.
- vii. Proper system of maintaining accounts, which should have been audited and published every year and there should not have been any serious irregularities.
- viii. The office bearers of IMO should not be elected representatives of any political party.
- ix. The organization's audited accounts and balance sheet should reflect its experience in providing credit and recoveries, etc. and sound financial management / health.
- x. Loan limit per beneficiary:-
(a) first loan – upto Rs. 35,000/-; (b) Repeat loan(s) Rs 50,000/-.

Annexure 2

The State/ UT-wise and Scheme-wise loan sanctioned, released and no. of women beneficiaries* covered during the last three years is given below.

a) For the year 2013 – 2014

(Rs. In Lakhs)

S. No.	State/UT-wise	Sanctioned	Released	Beneficiaries
1	Bihar	50.00	35.00	350
2	Delhi		15.00	
3	Gujarat		10.00	
4	Haryana		20.00	
5	Jammu & Kashmir	70.00		218
6	Jharkhand	99.00	49.50	650
7	Karnataka	45.00		303
8	Madhya Pradesh		55.00	
9	Maharashtra		70.00	
10	Odisha	7.30	213.65	126
11	Rajasthan	20.00	225.00	177
12	Tamil Nadu	522.50	234.25	3,417
13	Uttar Pradesh	19.40	19.70	114
14	West Bengal	196.00	295.50	2,725
	Total	1,029.20	1,242.60	8,080

b) For the year 2014 – 2015

(Rs in Lacs)

S. No.	State/UT-wise	Released
1	Bihar	25.00
2	Jammu & Kashmir	35.00
3	Jharkhand	49.50
4	Karnataka	7.50
5	Rajasthan	10.00
6	Tamil Nadu	142.00
7	West Bengal	65.00
	Total	334.00

c) For the year 2015 – 2016

Since the lending guidelines of RMK were under revision, no fresh loan has been sanctioned during the financial year 2015-16 and also current year.

*As per loan norms of RMK, Sanctioned loan is disbursed in two parts. 50% of the sanctioned loan is released immediately after sanction and execution of necessary loan documents by the NGOs. The remaining 50 % of the sanctioned loan amount is released after the terms and conditions of first release are met. The total no. of beneficiaries is updated against sanction of loan.
